

National Company Law Tribunal

Allahabad Bench

CP NO. 91/ND/2015

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017**

NAME OF THE COMPANY: Aslam Carpet Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies Act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anuradha Aslam	Director	Self	Anuradha
2.	R. S. Pandey	Counsel for the respondents	Respondent No. 2	R. S. Pandey
3.	Rajesh Kesarwani	"	"	R. K. Kesarwani
4.	Brijesh Kumar Keshri	"	"	B. K. Keshri

Order dated 20.04.2017

CP No. 91/ND/2015 Aslam Carpet Pvt Ltd

Ms. Anuradha Aslam for company petitioner present in person. Shri R.S. Pandey and Shri Rajesh Kesarwani counsel appears for respondents. They inform that they did not receive a copy of the contempt application along with annexures from the petitioner. This fact however is disputed by the petitioner in person contending that entire documents have already been sent through Speed Post as well as by E-mail to the respondents. Without going into the controversy, we direct the petitioner to submit one complete of the entire contempt application including annexures with this Registry. The Registry is directed to make scrutiny of the same and to serve it to all the respondents.

The case is fixed for the reply to the contempt application. The reply to be filed within four weeks from the date of the receipt of the copies of contempt petition from the registry of this Tribunal.

Meanwhile the counsel for the respondent wish to file an application for vacating the stay order dated 4th April 2017, read with the ad interim order dated 17.11.2015 passed in CP No. 19/15. A copy of this application be served to the petitioner. The case is also fixed for reply to this application on 29.05.2017.

SH. H.P. CHATURVEDI (Judicial Member)

Compliance done
on 27/04/2017
Shri H.P. Chaturvedi